

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 162(ND)/2013  
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE COMPANY: M/s. Shri Pradeep Kenodia


V/s

M/s Precision Eletronics Pvt Ltd . & Ors .

SECTION OF THE COMPANIES ACT: 397/398

| S.NO. | NAME | DESIGNATION | REPRESENTATION | SIGNATURE |
|-------|------|-------------|----------------|-----------|
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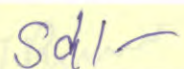
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|  | ADITIYA AWASTHI<br>(ADVOCATE) |  | FOR P1-P3 |  |
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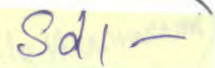
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|  | VIPUL KUMAR<br>(ADV.) |  | FOR R2-R3 |  |
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**ORDER**

Learned Counsel for the parties have stated that proceedings before the Hon'ble High Court of Delhi in the appeal filed under Section 10 of the Companies Act, 1956 are still pending. The parties are also negotiating for an amicable settlement and have requested for some time on that count.

Accordingly, hearing is deferred to 03.5.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
22.3.2017